

# CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

## Petition No. 100/TT/2020

Date: 7.9.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 08 nos. of Assets under Eastern Region Strengthening scheme VIII in Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 21.9.2020:-

### 2014-19 period

- a) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).
- b) Provide the minutes and documentary evidence of 69<sup>th</sup> OCC meeting of ERPC related to approval for replacement of 63 MVAR with 125 MVAR (Muzaffarpur Sub-station) in Asset-II.
- c) Provide duly audited cost related to decommissioning, transportation, shifting and assembly of the decommissioned as well as commissioned elements/equipment related to Asset-II. Provide the details for both the replaced and commissioned asset.
- d) Confirm whether the abovementioned replacement related costs in point no 'c' have been factored in to compute the Capital Cost of Asset II
- e) Provide actual date of decapitalization / decommissioning of Asset VII.
- f) Provide the documentary evidence of Standing Committee and RPC related to diversion of assets/equipment in Asset-VII
- g) Provide details with respect in variation in the time planned for re-commissioning of Asset VII vis a vis actual time taken with reasons of variation in case of time over-run, if any

- h) Provide duly audited cost related to decommissioning, transportation, shifting and assembly of the decommissioned and commissioned elements/equipment related to Asset-VII. Provide the details for both the replaced and commissioned asset.
  - i) Confirm whether the abovementioned replacement related costs in point no 'e' have been factored in to compute the Capital Cost of Asset VII
  - j) Provide detailed reasons for time over-run in the case of Asset VII.
  - k) Provide statement of Discharge of IDC, loan/bond wise, on cash basis for all assets; Auditor Certificates providing breakup of hard cost, IDC and IEDC are on accrual basis not demonstrating actual cash discharge of IDC.
  - l) Provide IDC discharge statement for Asset-I along with the methodology for floating rates used, if any. Further, the Petitioner should also provide IDC discharge statement on cash basis.
2. Confirm if all assets are currently in use and if there has been any decapitalization. In case of decapitalization of assets details to be furnished in Form 10B. In case of decapitalization, provide detailed cost related to decommissioning, transportation, shifting and assembly of the decommissioned elements/equipment.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)